

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANTAL INFOTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Antal Infotech Private Limited
2.	Date of incorporation of corporate debtor	01-08-2014
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 2013, ROC- Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900KA2014FTC075624
5.	Address of the registered office and principal office (if any) of corporate debtor	351, 3rd & 4th Floor Salarpuria Tower-1 Hosur Road Near Forum Mall, Koramangala 7th Block Bangalore 560095
6.	Insolvency commencement date in respect of corporate debtor	8 th December 2020 (NCLT order pronounced on 23 rd September 2020, Received by IRP on 8 th December 2020)
7.	Estimated date of closure of insolvency resolution process	06 th June 2021 (180 days is calculated from the date of receipt of order i.e 8 th December 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ganesh Panduranga Pai Regn No: IBBI/IPA-001/IP-P01313/2018-19/12054
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#68, Chitrapur Bhavan, 6B, 6th Floor, 8th Main, 15th Cross, Malleshwaram, Bangalore-560055 Email: pragnya.cas@gmail.com Mobile: 9845666596
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#68, Chitrapur Bhavan, 6B, 6th Floor, 8th Main, 15th Cross, Malleshwaram, Bangalore-560055 Email: pragnya.cas@gmail.com Mobile: 9845666596
11.	Last date for submission of claims	22 nd December 2020 (14 days is calculated from the date of receipt of order i.e 8 th December 2020)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the **National Company Law Tribunal** has ordered the commencement of a corporate insolvency resolution process of the **Antal Infotech Private Limited** on 08th December.

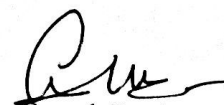
The creditors of **Antal Infotech Private Limited**, are hereby called upon to submit their claims with proof on or before 22nd December 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Ganesh P Pai
Registered Insolvency Professional

Date: 09th December 2020 Registration No: IBBI/IPA-001/IP-P01313/2018-19/12054
Place : Bangalore


Ganesh Panduranga Pai

Interim Resolution Professional
(Reg No: IBBI/IPA-001/IP-P01313/2018-19/12054)